

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

**Notification**

Srinagar, the 25<sup>th</sup> October, 2021

S.O. 364 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Jammu.

S.No	Name of the Officer	Place of posting
1.	Sh. Raman Jandial	Tehsildar Chowki Choura
2.	Smt. Mamta Sudershan	Tehsildar Maira Mandrian
3.	Sh. Manjeet Singh	Tehsildar Pargwal

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)

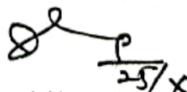
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No.LAW-Powr/14/2021-10

Dated :- 25 -10- 2021

**Copy to the:-**

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Addl. Deputy Commissioner Jammu. This is with reference to his letter No:- 619-Rev-Adm-MF-21-2021 Dated:13-10-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government